



अहिल्या चेम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री

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अध्यक्ष

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The Chairman,
GST Council,
Government of India,
NEW DELHI.

Date : 21.08.2019

Sub : Withdrawal of GST Yearly Return – 9, 9A and 9C for F.Y. : 2017 – 18

Respected Sir,

Kindly refer our letter dated 06/06/2019, wherein we have mentioned the complexity and lengthy nature of yearly return GSTR – 9, 9A and 9C along with reasons of complexity.

Looking at representation of Stake holders, Government had extended date to 31st August 2019.

Even now, Taxpayers are going through hard time preparing Yearly returns. While taxpayers are finding it difficult to provide the required information, Chartered Accountants are also at a loss – despite clarifications – as to which data is to be filled where in so many fields. Local GST authorities are also not in a position to help. Stakeholder community of tax payers, tax consultants and even authorities are in a state of utter confusion. **If tax payers file yearly return with this complexity and confusion, there will be Crores of Notices issued by Department as these will be system driven. We strongly feel that even authorities will be not able to handle such huge amount of notices.**

Council may note that less than 20% stake holders have filed yearly return. Less than 2% have filed Audited GSTR – 9 C. It may also be mentioned that out of 20% dealers who have filed the return, percentage of NIL return is substantial.

We request Council to immediately withdraw this return for F.Y. 2017 – 18. Council need to discuss with stakeholders different issues, decrease complexity of return, exclude NON GST supply / Exempt supply, allow rectification in yearly returns, allow HSN code of 2 / 4 digits (as promised in GST Law), Payment of additional taxes via DRC 03 through Credit Ledger (in addition to cash ledger). This should be implemented for F.Y. 2018 – 19 after proper study and knowledge transfer.

Thanking you,

Sushil Sureka
General Secretary